

No.35492/2019-EXEMPTION FROM FILING O.T.)
 W.P.(C) No. 212/2019 (PIL-W)
 (FOR ADMISSION and IA No.32228/2019-STAY APPLICATION and IA
 No.32231/2019-EXEMPTION FROM FILING O.T.)
 W.P.(C) No. 162/2019 (PIL-W)
 (FOR ADMISSION)
 W.P.(C) No. 341/2019 (PIL-W)
 (FOR ADMISSION)
 W.P.(C) No. 419/2019 (PIL-W)
 (FOR ADMISSION and IA No.54583/2019-EX-PARTE STAY)
 W.P.(C) No. 854/2019 (PIL-W)
 (WITH IA No. 85373/2019 - STAY APPLICATION)
 W.P.(C) No. 473/2020 (X)
 SLP(C) No. 8699/2020 (XV)
 (FOR ADMISSION and I.R. and IA No.65946/2020-EXEMPTION FROM FILING
 C/C OF THE IMPUGNED JUDGMENT and IA No.65948/2020-EXEMPTION FROM
 FILING AFFIDAVIT and IA No.65949/2020-PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)
 T.C.(C) No. 10/2021 (XVI-A)
 T.C.(C) No. 7/2021 (XVI-A)
 T.C.(C) No. 9/2021 (XVI-A)
 T.C.(C) No. 12/2021 (XVI-A)
 T.C.(C) No. 11/2021 (XVI-A)
 W.P.(C) No. 182/2019 (PIL-W)
 (FOR ADMISSION)
 W.P.(C) No. 178/2019 (PIL-W)
 (FOR ADMISSION and IA No.28123/2019-EX-PARTE STAY)
 W.P.(C) No. 168/2019 (PIL-W)
 (FOR ADMISSION and IA No.26432/2019-EX-PARTE STAY)
 W.P.(C) No. 95/2019 (PIL-W)
 (FOR ADMISSION and IA No.15973/2019-STAY APPLICATION)
 W.P.(C) No. 146/2019 (X)
 (With IA No. 23606/2019 - STAY APPLICATION)
 W.P.(C) No. 493/2019 (PIL-W)
 (with IA No. 62215/2019 - STAY APPLICATION)

Date : 06-09-2022 These matters were called on for hearing today.
 CORAM :

HON'BLE THE CHIEF JUSTICE
 HON'BLE MR. JUSTICE DINESH MAHESHWARI
 HON'BLE MR. JUSTICE S. RAVINDRA BHAT
 HON'BLE MS. JUSTICE BELA M. TRIVEDI
 HON'BLE MR. JUSTICE J.B. PARDIWALA

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**UPON hearing the counsel the Court made the following
O R D E R**

Some suggested issues framed by Mr. Gopal Sankaranarayanan, learned Senior Counsel of this Court have been placed for our consideration. In our view, these draft issues be circulated amongst all the learned counsel who wish to advance submissions in the matter and after consulting all the learned counsel, the

crystalized version of the issues be placed before the Court on 08.09.2022.

Mr. Shadan Farasat, learned counsel and Mr. Kanu Agarwal, learned counsel, who have been appointed as nodal counsel in the matter, have given an estimation about time required by the learned counsel to advance their submissions. According to them, a period of about 18 hours in all will be required in the matters.

Mr. Maninder Singh and Mr. Mahesh Jethmalani, learned Senior Counsel, appearing for the States of Assam and Madhya Pradesh respectively, submit that intervention applications on behalf of the same States have also been preferred and the States would also be desirous of advancing submissions.

The nodal counsel may also consider and accommodate such States who have preferred intervention applications up till now.

Before we begin the hearing in the matters, we will list these matters again for direction so that the hearing is conducted smoothly and effectively.

List the matters for directions on 08.09.2022 at 10.30 A.M.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER